

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT NO. III

IB-308(ND)/2018

IN THE MATTER OF:

M/s. Vama Apparels (India) Pvt. Ltd.
Vs.
M/s. SSIPL Lifestyle Pvt. Ltd.

.....Petitioner

....Respondent

SECTION

Under Section 9 of IBC.

Order delivered on 04.09.2019

CORAM

R. VARADHARAJAN,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble Member (Technical)


For the Petitioner/Operational Creditor

For the Respondent/Corporate Debtor

: Mr. Chetan Priyadarshi, Adv.
Mr. Ashutosh Kumar, Adv.
: Mr. Alishan Naqvee, Adv.
Mr. MD. Kamran, Adv.
Ms. Swet Shikha, Adv.

ORDER

As per the directions of Hon'ble Members, the matter is adjourned to 20.09.2019
due to paucity of time.


(Madhu Narula)

Court Officer